

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P./100/187/2019  
O.A./100/4509/2017

New Delhi, this the 20<sup>th</sup> day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Amit Kumar  
Son of Late Shri Ved Prakash  
E-94, Gali No.5, Pappy Colony, Sahibabad  
Ghaziabad, U.P. .... Petitioner

(Through Ms. Sriparna Chatterjee, Advocate)

Versus

Shri Vijay Kumar Dev  
Secretary,  
Delhi Secretariat,  
Service Department, 5<sup>th</sup> Level,  
A-Wing, I.P. Estate,  
New Delhi .... Respondent

(Through Shri H.D. Sharma, Advocate)

**ORDER (Oral)**

**Justice L. Narasimha Reddy, Chairman**

The applicant made a claim for appointment on compassionate grounds. Stating that his application is not being processed, the applicant approached the Tribunal by filing OA No.4509/2017. It was disposed of on 13.04.2018 directing that the respondents shall reconsider the case of the applicant by constituting a Screening Committee.

2. This contempt case is filed complaining that the respondents have not taken any steps in pursuance of the directions of this Tribunal.

3. The respondents filed compliance affidavit. It is stated that in compliance of the directions of the Tribunal, a Screening Committee was constituted and that, in turn, considered the case of as many as 365 candidates. It is also stated that the Committee has taken a decision to get the authenticity of the records verified by the concerned authorities. The minutes of the meeting are also enclosed.

4. Heard Ms. Sriparna Chatterjee, for the petitioner and Shri H.D. Sharma, for the respondents.

5. The appointment on compassionate grounds is not governed by any statutory rules. As a welfare measure, the dependents of the deceased employees are permitted to fill in the applications for being considered for appointment on compassionate grounds.

6. In view of the fact that hundreds of such applications are being filed, the various departments have evolved certain procedure. The Committee constituted by the respondents faced issues pertaining to veracity of the records. In its meeting held on 29.01.2019, the Committee resolved to send testimonials of such candidates for verification. En bloc verification of such large number of applications may take

considerable time. When the available vacancies are few, there is no point in getting every application verified.

7. We are of the view that the applications can be considered with reference to a particular date in respect of available vacancies. If, on a consideration of the applications, the candidates equal to the number of vacancies available for compassionate appointment are selected, then verification as to the genuineness of the documents filed by them can be taken up, by treating the selection as provisional. As and when the authentication emerges, orders of appointment can be given. In case, the claim is not found to be genuine, recourse can be taken to the candidates next in merit. This process shall be completed within 2 months from the date of receipt of this order.

8. With these observations, this Contempt Petition is closed.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

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